VAKALATNAMA

In the Supreme Court of India

CRIMINAL/CIVIL/APPELLATE/ORIGINAL JURISDICTION

Crl./Civil/Special Leave Petition/Appeal/W.P. No.	of 200
	Appellant (s)
	Petitioner (s)
Versus	
	Respondent (s)

I/We the Appellant (s)/Petitioner (s)/Respondent (s) in the above Suit/Appeal/Petition/Reference do hereby (s) appoint and retain Advocate, Supreme Court, on behalf of the SUPREME COURT LEGAL SERVICES COMMITTEE to act and appear for me/us in the above Suit/Appeal/Petition/Reference and on my/our behalf to conduct and prosecute (defined) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed there in including proceedings in taxation and Application for REVIEW to file and obtain of return documents and to deposit and receive money on my/our behalf in the said Suit/Appeal/Petition/Reference and in Application for **Review**, and to represent me/us and to take all necessary steps on my/our behalf in the above matter. I/We agree to ratify all acts done by the aforesaid Advocate in **pursuance** of this Authority.

Appellant(s)/Petitioner(s)/Respondent(s)/Caveator

ACCEPTED

Advocate on behalf of the Supreme Court Legal Services Committee 109, Lawyer's Chambers, Post Office Wing, Supreme Court Compound, New Delhi – 110 001.